भूतपूर्व सैनिकों को रक्षा मंत्रालय के पुनर्वास महानिदेशक की सिफारिश पर दी जाती थीं। इस योजना को 1-2-1975 से अस्थगित कर दिया गया है। वर्ष 1975-76 तथा 1977-77 के दौरान शिक्षित बेरोजगारों को एजेंसियां प्रदान करने की आई० ओ० सी० की कोई नीति नहीं थी। 1-1-1974 से लागू अपनी नीति के अनुसार आई० ओ० सी० अनुसूचित जातियों अनुसूचित जनजातियों के उम्मीदवारों के लिये ('ख' स्थान के केन्द्रों को छोड़ कर अपनी 25% एजेंसियां आरक्षित कर रहा है। 31-3-1977 की यथास्थिति के अनुसार आई० ओ० सी० ने 1-1-1974 से अब तक खोले गये नये 49 बिक्री केन्द्रों में से 19 'क' स्थान वाले फुटकर बिक्री केन्द्र पैट्रोल और डीजल पम्प) अनुसूचित जातियों और अनुसूचित जनजातियों के उम्मीदवारों को दी हैं। इसी प्रकार से नई खाना पकाने की गैस की 71 एजेंसियों में से (ऐसी एजेंसियों को छोड़कर जिन्हें उप-वितरकशिप से वितरकशिप में बदल दी गयी और पुनर्वास महानिर्देशालय के नामितों को आवंटित की गई) 18 एजेंसियां इस अवधि के दौरान अनुसूचित जातियों और अनुसूचित जनजातियों के उम्मीदवारों को दी गई थी। अत: आई० ओ० सी० अब तक अनुसूचित जातियों।जनजातियों के लिये निर्धारित आरक्षण के अनुसरण में उन्हें एजेंसियों के आवंटन को सुनिश्चित कर सका है।

Bribing of voters in Sathankulam Assembly Constituency in Tamil Nadu

3188. SHRI K. T. KOSALRAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that in recent Assembly, elections in Tamil Nadu, some of the contestants in Sathankulam Assembly Constituency in Tirunelveli District, indulged in large scale bribing of voters;

(b) if so, whether some of the persons involved in the bribing were caught and handed over to the police but were later on let out on the plea that it is a non-cognizable offence under the Penal Code even though the offence was triable by a First Class Magistrate; and

(c) if so, whether Government propose to amend the Penal Code to make such an offence a cognizable offence to put an end to such malpractices of influencing the voters by the contestants?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The Election Commission has received a complaint that one of the contesting candidates had distributed money to the voters. The Chief Electoral Officer, Tamil Nadu, has been asked by the Election Commission to enquire into the allegation and send a report. The report is still awaited.

(c) No such proposal is under consideration at present.

Double Railway Line for Sealdah Bongaon and Bandel Katwa

3189. SHRI SAUGATA ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to start work on doubling the Sealdah-Bongaon and Bandel Katwa lines soon; and

(b) if so, details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). While there is no proposal to double the Bandel-Katwa section, as regards doubling a portion of Sealdah-Bongaon section, the matter is under correspondence with the Ministry of Finance regarding financial arrangements.